

ter had said that in three shifts they are licensed to produce 3,000 tonnes.

MR. SPEAKER: Mr. Bosu, I have seen that. On the face of it, I do not see anything wrong or anything that comes under the question of Privilege. But I am following the usual practice I am sending this to him under Direction 115 and we will see to it later.

SHRI JYOTIRMOY BOSU: I want your protection. What is Direction 115 Sir?

MR. SPEAKER: This is not a privilege issue at all.

SHRI JYOTIRMOY BOSU: Let the House decide.

MR. SPEAKER: I have examined it. Still, if you want any clarification then I can send it under Direction 115. He expressly said that the production was so much in three shifts. Later on he said he would examine it. You do not raise a privilege out of the question every day. It is a mockery if you do that every day.

SHRI JYOTIRMOY BOSU: Sir, I want your guidance on this. We put questions to the Minister....

MR. SPEAKER: There are hundreds of questions and the Ministers are all the time replying. You are not infallible; they are not infallible.

SHRI JYOTIRMOY BOSU: Under Direction 115, information can be asked.

MR. SPEAKER: Tell me if any information is not correct. I can then send this on to him.

SHRI JYOTIRMOY BOSU: To my knowledge this document says that the licensed production of Britannia Biscuit, Madras is 1200 tonnes whereas the Minister says that in three shifts its production is 3,000 tonnes.

MR. SPEAKER: Why are you suppressing the first part of the reply?

SHRI JYOTIRMOY BOSU: I have nothing to suppress. When did he come to know of it? To this, he said, he did not know.

MR. SPEAKER: Mr. Bosu, do not raise the point like this every day. You are taking the time of the House on every small matter.

SHRI JYOTIRMOY BOSU: We are not here to be told the informations which are not true. This is the privilege of the House. And let it be left to the House ...

MR. SPEAKER: This I am not allowing.

Now, Papers to be laid on the Table

12.47 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC OF INDIA TOURISM DEVELOPMENT CORPORATION LTD, NEW DELHI, FOR 1972-73, AND AIRCRAFT (AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library See No. LT-6833/74].
- (2) (i) A copy of the Aircraft (Amendment) Rules, 1974

[Dr Sarojini Mahishi]

(Hindi and English versions) published in Notification No GSR 265 in Gazette of India dated the 9th March, 1974, under section 14A of the Aircraft Act, 1934, together with an explanatory note

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No LT-6834/74]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES, ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND). Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha —

Fourth Lok Sabha

1	Statement No XXXIV	Seventh Session, 1969
2.	Statement No XXXIV	Eighth Session, 1969
3.	Statement No XXXIV	Ninth Session, 1969
4	Statement No. XXXV1	Tenth Session, 1970
<	Statement No. XXVI	Twelfth Session, 1970

Fifth Lok Sabha

6.	Statement No XIV	First Session, 1971
7.	Statement No XXVIII	Second Session, 1971
8	Statement No XIX	Third Session, 1971
9	Statement No XIX	Fourth Session, 1972
10.	Statement No XIII	Fifth Session, 1972
11	Statement No XI	Sixth Session, 1972
12	Statement No XII	Seventh Session, 1973
13.	Statement No VI	Eighth Session, 1973
14	Statement No III	Ninth Session, 1973
15	Statement No IV	Ninth Session, 1973
16	Statement No I	Tenth Session, 1974

[Placed in the Library, see No LT-6835/74]

12 49 hrs.

ANNOUNCEMENT BY SPEAKER RE PROCEDURE FOR PRIVATE MEMBERS' RESOLUTIONS

MR SPEAKER I have to make one observation

I would like to inform the House that the Rules Committee at its sitting held yesterday recommended that if

time allotted for discussion of part-discussed resolution entered in the list of business for a day is increased by the House or the Speaker and, as a result thereof, the next resolution entered in the list of business on the basis of the first priority obtained at the ballot is not moved on that day, the said resolution shall be set down as the first item for the next day allotted during the same session for